

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
COURT-V

Item No.-311
IB-64(ND)2020

IN THE MATTER OF:

M/s TSG Impex Pvt Ltd

Vs

NS Concretes Pvt Ltd

...Applicant

...Respondent

SECTION

U /s. 9 of (IBC)

Order delivered on 20.02.2020

CORAM:

SHRI ABNI RANJAN KUMAR SINHA
HON'BLE MEMBER (JUDICIAL)

SHRI K.K. VOHRA,
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant :

For the Respondent :

ORDER

In course of arguments, Ld. Counsel for the Corporate Debtor submitted that the Corporate Debtor has already deposited the remaining principal amount of Rs. 3,74,000/- approx on 19/02.2020 through RTGS, therefore, the Corporate Debtor is directed to file the documents supported with an affidavit regarding the ^{✓ Payment made} paid by Corporate Debtor. List the case for 12.03.2020

Sd/-

(K.K. VOHRA)
MEMBER (T)

Sd/-

(ABNI RANJAN KUMAR SINHA)
MEMBER (J)

(Lalit)